

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
STARRED QUESTION NO. \*250**

**TO BE ANSWERED ON THE 13<sup>TH</sup> MARCH, 2018 /PHALGUNA 22, 1939 (SAKA)**

**MISUSE OF FORCE AND WEAPONS BY CAPF**

**\*250. SHRI KODIKUNNIL SURESH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has received complaints/reports regarding misuse of force and weapons by the Central Armed Police Force (CAPF) in different parts of the country, thereby creating a severe law and order situation;**

**(b) if so, the details thereof and the action taken thereon; and**

**(c) whether the Government is aware of reports indicating that a Sashastra Seema Bal (SSB) commander was forcibly freed from police custody from the Diamond Harbour police station in Kolkata and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a) to (c): A statement is laid on the table of the House.**

**STATEMENT REFERRED TO REPLY OF LOK SABHA STARRED QUESTION NO. \*250 BY SHRI KODIKUNNIL SURESH FOR ANSWER ON 13.03.2018**

**(a) to (c) Central Armed Police Forces (CAPFs) are deployed for various duties like border guarding, counter insurgency operations (CI Ops), anti-naxal operations (ANO) apart from law and order duties on the requests of State Governments/UTs. Forces have laid down Standard Operation Procedures (SOPs) for use of force and weapons by their personnel depending on assigned operational responsibilities. Instances of alleged violation if any, are dealt upon strictly as per extant provisions. As regard the reported incident involving SSB officials, a Court of Inquiry has already been ordered by the force.**

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